

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

R.P. No. 95/93

Dt. of order: 16.12.93

S.S. Panwar

: Petitioner

Vs.

Union of India & Ors. : Respondents

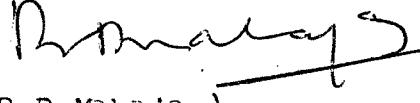
CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. B.B. Mahajan, Member (Adm.).

PER HON'BLE MR. B.B. MAHAJAN, MEMBER (ADM.).

We have considered the above Review Petition in accordance with the procedure prescribed in Rule 17(3) of the Central Administrative Tribunal (Procedure) Rules, 1987. The petition does not disclose any error apparent on the face of record in our order dated 13.9.93 in OA No. 259/93. It only seeks the review on merit and also refers to fresh arguments not mentioned in the O.A. in paras 5, 6 and 8 of the petition. These are no grounds for review of the order under Order 47 Rule 1 C.P.C. The petition is accordingly dismissed in limine.


(B.B. Mahajan)

Member (Adm.)


(D.L. Mehta)
Vice Chairman.